

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. IA/1784/2024 C.P. (IB)/875(MB)2019

**IN THE MATTER OF**

Moditech International

... Petitioner

Vs

Maestros Mediline Systems Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel for the Applicant

For the Respondent:

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**ORDER**

**IA 1784 of 2024**- This is an application for extension of the liquidation till 31<sup>st</sup> March, 2025. On perusal, we find that the present CP was admitted to liquidation on 3<sup>rd</sup> November, 2020. The Ld. Counsel submits that in view of the pendency of the IAs i.e. IA No.2602/2022, IA 2517/2021 and IA 3352/2022, the liquidator has not been able to file for dissolution. We are informed that the stated IAs are listed for 23<sup>rd</sup> April 2024. Therefore, let the present IA be taken up along with those IAs on **23.04.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/